

**FORM A  
PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India  
(Insolvency Resolution Process of Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF SWANI MOTORS SERVICES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of Corporate Debtor	<b>SWANI MOTORS SERVICES PRIVATE LIMITED</b>
2.	Date of Incorporation of Corporate debtor	13 <sup>th</sup> March, 2008
3.	Authority Under which corporate debtor is incorporated /Registered	Registrar of Companies, Chandigarh
4.	Corporate Identity Number /Limited Liability Identity of corporate debtor	<b>CIN:</b> U34103PB2008PTC031761
5.	Address of the registered office and principal office (if any) of corporate debtor	<b>Registered Office:</b> 698-Gurdev Nagar, Pakhowal Road Ludhiana, Punjab 152024  <b>Address other than registered office where all or any books of account are maintained:</b>  SCO-12 Feroze Gandhi Market, Ludhiana, Punjab- 141001
6.	Insolvency Commencement date in respect of corporate debtor	28 <sup>th</sup> October, 2022 (Order received by IRP on 11 <sup>th</sup> April, 2023) *
7.	Estimated Date of closure of insolvency resolution process	26 <sup>th</sup> April, 2023 (180 <sup>th</sup> day from the date of commencement of Insolvency resolution process)
8.	Name and Registration Number of Insolvency Professional acting as Interim Resolution Professional	IBBI/IPA-001/IP-P-02072/2020-2021/13213 <b>AFA Valid upto:</b> 08.09.2023
9.	Address and Email of the Interim Resolution Professional as registered with the Board	B-29, LGF, Lajpat Nagar III, New Delhi, South, National Capital Territory of Delhi, 110024 Email: <a href="mailto:caakhilahuja@gmail.com">caakhilahuja@gmail.com</a>
10.	Address and Email to be used for Correspondence with the Interim Resolution Professional, if different from those given in serial number 9	B-29, LGF, Lajpat Nagar III, New Delhi, South, National Capital Territory of Delhi ,110024 Email: <a href="mailto:cirp.swanimotors@gmail.com">cirp.swanimotors@gmail.com</a>
11.	Last Date of Submission of Claims	25 <sup>th</sup> April, 2023 (14 days from the date of receiving the order)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:-	(a)Web Link:- <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) Not applicable

\*The Corporate Insolvency Resolution Process of SWANI MOTORS SERVICES PRIVATE LIMITED was commenced on 28<sup>th</sup> October, 2022 but appointment of the undersigned as IRP has been made on 22<sup>nd</sup> March, 2023 and such order has been received on 11<sup>th</sup> April, 2023. The IRP is in a process of making an application with Hon'ble NCLT, Chandigarh for exclusion of the time period from 28<sup>th</sup> October, 2022 to 11<sup>th</sup> April, 2023.

**Notice** is hereby given that the National Company Law Tribunal, Chandigarh, ordered the commencement of a Corporate Insolvency Resolution Process against **SWANI MOTORS SERVICES PRIVATE LIMITED**.

The creditors of **SWANI MOTORS SERVICES PRIVATE LIMITED** are hereby called upon to submit their claims with proof, on or before **25<sup>th</sup> April, 2023** to the Interim Resolution Professional at the correspondence address mentioned against entry No. 10 only.

The Financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit claims with proof in person, by post or electronic means.

A financial creditor belonging to a class (Not Applicable), as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [Not Applicable] in Form CA.

Submission of false or misleading proof of claims shall attract penalties.



**Akhil Ahuja**

**Interim Resolution Professional**

**Swani Motors Services Private Limited**

**IBBI Reg. No.- IBBI/PA-001/IP-P-02072/2020-2021/13213**

**Phone: - +91- 9911331599**

**Email: [cirp.swanimotors@gmail.com](mailto:cirp.swanimotors@gmail.com), [caakhilahuja@gmail.com](mailto:caakhilahuja@gmail.com)**

**Place: New Delhi**

**Date: 12.04.2023**



